

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01072/2018

Dated Wednesday the 8th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. R. RAMANUJAM, Member (A)**

Smt. Mallamma,
No. 85/23, West Mada Street,
Kaladipet, Tiruvottiyur Post,
Chennai 600019.Applicant

By Advocate Mr. T. Vijayakumar for M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
South Western Railway,
Hubli 580020.
2. The Senior Divisional Personnel Officer,
Bangalore Division,
South Western Railway,
Bangalore.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

Heard learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

" To call for the records related to the representation dt. 23.12.2017 and further to direct the respondents to pay the interest at the rate of 18% that accrued on the enhanced ex-gratia compensation for the period of delay caused in arranging payment from 05.08.1999 till 17.06.2017 and to make further order / orders as this Hon'ble Tribunal may deem fit and proper and thus render justice. "

2. It is the contention of the learned counsel for applicant that the applicant has received the terminal benefits, but without any interest on the delayed payment. The learned counsel for applicant, on query stated that the applicant has not made any categorical representation in view of the interest not paid to her. Learned counsel for applicant agrees that he will suggest the applicant to prefer a fresh representation in regard to the interest not paid to her on the delayed terminal benefits.

3. Mr. P. Srinivasan, learned standing counsel for the respondents submits that if a fresh representation is made by the applicant within a stipulated time granted by the Court, the respondents will take care and decide the representation of the applicant.

4. Accordingly, this OA is disposed of at the admission stage itself with a direction to the applicant to make a fresh representation within

a period of 15 days from the date of receipt of certified copy of this order in regard to the non-grant of interest on delayed payment of terminal benefits. The respondents shall decide the representation of the applicant in accordance with law and pass a reasoned and speaking order within a period of six weeks thereafter.

5. OA is disposed of.

(R.Ramanujam)
Member(A)

(Jasmine Ahmed)
Member(J)

08.08.2018

SKSI